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Sl. No.	Date	Orders
4	24.9.91	<p>This ^{is} application under Section 19 of the Administrative Tribunals Act, 1985, ^{in which} the petitioner ^{had} challenged the order of transfer expecting to be passed transferring him from one place to the other. Though several other matters were ^{likely to be} adjudicated in the application, but the Bench had ordered that the case would be confined to only question of transfer. Now that the petitioner has retired on superannuation (which is admitted) ^{likely} Mr. D. S. Mishra, learned counsel for the petitioner submitted that the case has become infructuous. This submission was made in the presence of Mr. K. C. Mohanty, learned Govt. Advocate who was also agreed that the case has become infructuous. Hence the case is disposed of as infructuous. No costs.</p> <p style="text-align: right;">L</p> <p style="text-align: right;">VICE-CHAIRMAN</p> <p style="text-align: right;"><i>J. Basu</i> MEMBER (ADMINISTRATIVE)</p>